ITEM NO.22

COURT NO.11 SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.8001/2025

[Arising out of impugned final judgment and order dated 11-09-2024 in SBCRRP No. 438/2024 passed by the High Court of Judicature for Rajasthan at Jaipur]

JUVENILES IN CONFLICT WITH LAW C

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ANR.

Respondent(s)

[TO BE TAKEN UP AT 10.30 A.M.]

Date : 22-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. Gautam Bhadadhra, Adv. Ms. Pushkara A. Bhonsle, Adv. Mr. Amit Agarwal, Adv. Mr. Sangramsingh R. Bhonsle, AOR Mr. Nrupal A. Dingankar, Adv. Mr. Naman Sherstra, Adv. Mr. Sanmitra Y. Pol, Adv.

For Respondent(s) : Ms. Nidhi Jaswal, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. We heard Mr. Gautam Bhadadhra, the learned counsel appearing for the Juvenile accused and Ms. Nidhi Jaswal, the learned counsel appearing for the State.

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2. This petition arises from the order passed by the High Court of Judicature for Rajasthan, Bench at Jaipur dated 11.9.2024 in S.B. Criminal Revision Petition No. 438 of 2024 by which the revision application filed by the Juvenile came to be dismissed thereby affirming the order passed by the Special Judge (POCSO)No.1, Jaipur Metro-II affirming the order declining bail to the Juvenile under Section 12 of the Juvenile Justice Act.

3. The Juvenile in conflict with law is praying for bail before us in connection with Criminal case No. 227 of 2024 arising from the First Information Report No. 78 of 2024 registered with Harmada Police Station, Jaipur for the offence punishable under Sections 376 & 120B of the Indian Penal Code, 1860 (for short the "IPC") and Sections 3, 4, 5(i) (ii) and 6 of the POCSO Act.

4. We take notice of the fact that the trial is in progress before the Juvenile Justice Court. The accused is being tried as a Juvenile in conflict with law. We are informed that out of 25 witnesses cited in the charge-sheet, 11 witnesses have already been examined.

5. We also take notice of the fact that the victim is yet to be examined. The next date fixed by the Juvenile Justice Court is 30.05.2025.

6. We also take notice of the fact that the Juvenile-accused is in

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custody past 15 months. It is true that the maximum punishment i.e. permissible in law to be imposed is three years.

7. We are not inclined to exercise our discretion in favour of the Juvenile-accused having regard to the facts and circumstances of the case.

8. However, we are of the view that there should not be any further delay in completion of the trial.

9. In such circumstances, we direct the concerned Juvenile Justice Court to see that the entire trial of Criminal Case No. 227 of 2014 is completed by 31st July, 2025.

10. With the aforesaid, the petition stands dismissed.

11. Pending application(s), if any, stand disposed of.

(CHANDRESH) ASTT. REGISTRAR-cum-PS (POOJA SHARMA) COURT MASTER (NSH)